

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1121  
ANSWERED ON:20.03.2012  
OUTSTANDING AMOUNT OF NDMC  
Patil Shri A.T. Nana

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the dues of New Delhi Municipal Council (NDMC) outstanding against the commercial establishments, hotels and shops falling under its jurisdiction alongwith the reasons and the action taken against the responsible officials;
- (b) the action taken by the NDMC to recover the outstanding amount; and
- (c) the time and manner in which NDMC is likely to recover the outstanding amount?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN)

(a): The New Delhi Municipal Council (NDMC) has informed that as per available record, an amount of Rs. 730.72 crore is outstanding against commercial establishments, hotels, shops, etc. belonging to NDMC. Out of this amount, Rs. 397.84 crore is towards licence fee and Rs. 332.88 crore is towards interest. NDMC has further informed that Rs. 591.26 crore is in litigation in different courts and Rs. 84.04 crore is at the stage of reconciliation/recovery. For the remaining dues, regular actions by issue of notices, cancellation of units, moving cases under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 for recovery/eviction are initiated by the concerned officials.

(b)and (c): Recovery of arrears is an ongoing process and all out efforts as per the laid down policy are made to recover the same. Around 84 cases for recovery/eviction have been filed in the Court of Estate Officer, 31 cases are in District Courts, 44 cases are in High Court and 5 cases are in the Supreme Court. After decision in any case, subject to any appeal, immediate action is taken by the department in terms of court orders.